



THE JHARKHAND GAZETTE

EXTRAORDINARY
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Ranchi, Thursday, 11th July, 2019

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION
10th February, 2016

No. 04 /2016/R&S-- In exercise of the powers conferred by Article 227(2) (b) of the Constitution of India, the High Court of Jharkhand, Ranchi hereby amend Rule 16(3) of the Civil Court Rules of the High Court of Jharkhand by inserting the word "and each of the defendant, if known to the plaintiff," after the word "Plaintiff" so that the amended Rule read as follows;

"16(3) Age, Category, Contact Number either of Mobile or Base Phone and E-mail Address, if available, of each Plaintiff and each of the defendant, if known to the plaintiff, shall be mentioned in the cause title of the plaint. Similarly, the defendants shall also furnish their age, category, Contact Number either of Mobile or Base Phone and E-mail Address, if available, on their appearance in statement of addresses, filed along with written statement."

Further, a New Rule, namely, Rule 28A inserted after Rule 28 of the Criminal Court Rules of the High Court of Jharkhand as under;

"Rule 28A : In all complaint cases, the complainant must mention Mobile or Base Phone No., e-mail id of him/herself and the person sought to be arraigned as accused and witness(es), if available."

The aforesaid amendments come into force with immediate effect.

By order of the Court,

Anil KumarChoudhary,
Registrar General.